

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

(IB)-457(PB)/2017

In the matter of :

Vishal Suneja

....PETITIONER

Vs.

Affinity Beauty Salon (P) Ltd.

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016


Order delivered on 06.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)


DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /applicant

: Mr.  Datta, Advocate
Ms. Prachi Johri, Advocate

For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the petitioner is present. In relation to the petition filed, it is represented by the Ld. Counsel for the petitioner that an advance copy of the petition has been duly dispatched  at the registered office of the Corporate Debtor and the same is annexed at page No.102 of the typed set documents.

The petitioner is directed to file an affidavit of service in relation to the proof of service of advance copy of the petition sent, by filing Tracking report/delivery receipt. The petitioner is further directed to send one more

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notice in relation to the next date of hearing of the petition to the Corporate Debtor and the Corporate Debtor to show cause as to why the petition be not admitted.

List on 14.11.2017.

Dasti process is allowed.

Sd. —

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd. —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
06.11.2017